

- (Shri Vidya Charan Shukla)
- (ii) G.S.R. 999 published in Gazette of India dated the 1st July, 1970 together with an explanatory memorandum.
- (iii) The Baggage (Amendment) Rules, 1970 published in Notification No. G.S.R, 1001 in Gazette of India dated the 2nd July, 1970 together with an explanatory memorandum.
(Placed in Library See No. L.T.-3814/70)
- (4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 802 to 809 published in Gazette of India dated the 14th May, 1970 together with an explanatory memorandum.
- (ii) G.S.R. 869 published in Gazette of India dated the 2nd June, 1970 together with an explanatory memorandum.
- (iii) G.S.R. 891 published in Gazette of India dated the 6th June, 1970 together with an explanatory memorandum.
- (iv) G.S.R. 899 and 900 published in Gazette of India dated the 8th June, 1970 together with an explanatory memorandum.
- (v) G. S. R. 936 to 938 published in Gazette of India dated the 13th June, 1970 together with an explanatory memorandum.
- (vi) G.S.R. 957 published in Gazette of India dated the 19th June, 1970 together with an explanatory memorandum.
- (vii) G.S.R. 969 published in Gazette of India dated the 25th June, 1970 together with an explanatory Memorandum.
- (viii) G.S.R. 1031 published in Gazette of India dated the 11th July, 1970 together with an explanatory memorandum.

- (ix) G.S.R. 1060 published in Gazette of India dated the 17th July, 1970.
(Placed in Library. See No. LT—3815/70)

ARREST AND RELEASE ON BAIL
OF MEMBER

(Shri N. K. Somani)

Mr. SPEAKER : I have to inform the House that I have received the following telegram, dated the 1st August, 1970, from the Inspector of Police, Prohibition Control, Bombay :—

“I have the honour to inform you that I have found it my duty in exercise of my powers under Criminal Procedure Code to direct that Shri N. K. Somani, Member, Lok Sabha, be arrested for breach of Clause 4 of the Maharashtra food Grains Order, 1966, Punishable under Section 7 of the Essential Commodities Act, 1955 on the 1st August, 1970, at 13.50 hours, at Bruce Street, Bombay. He was released on personal bond at 15.30 hours on the 1st August, 1970. pending trial.”

12-50 hrs.

TAXATION LAWS (AMENDMENT)
BILL.

(i) Report of Select Committee

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : I beg to present the Report of the Select Committee on the Bill further to amend the income-tax Act, 1961, the Wealth-tax Act 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964.

(ii) Evidence

SHRI CHINTAMANI PANIGRAHI : I beg to lay on the Table a copy of the Evidence given before the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964.